

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'SMC-2' NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER  
AND  
SHRI O.P. KANT, JUDICIAL MEMBER  
[Through Video Conferencing]**

ITA No.3890/Del/2019  
Assessment Year: 2010-11

Fairwell Construction Pvt. Ltd., Flat No. 811, Naurang House, 21, KG Marg, Connaught Place, New Delhi	<b>Vs.</b>	ITO, Ward-9(1), New Delhi
<b>PAN :AABCF2840B</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant by	None
Respondent by	Sh. R.K. Gupta, Sr.DR

Date of hearing	29.06.2021
Date of pronouncement	29.06.2021

**ORDER**

**PER O.P. KANT, AM:**

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax (Appeals)-34, New Delhi, dated 20.02.2019 passed for assessment year 2010-11.

**2.** None appeared on behalf of the assessee. We have heard learned DR through Video Conferencing.

**3.** The learned counsel for the assessee, vide letter dated 23<sup>rd</sup> June, 2021, has requested for withdrawal of the appeal as the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration, under the “Vivad Se Vishwas Scheme, 2020”. Form No. 3 has been issued in favour of the assessee, which is placed on record. The learned counsel, therefore, seeks permission to withdraw the appeal.

**2.** In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

***Order pronounced in the open court.***

**Sd/-  
(KUL BHARAT)  
JUDICIAL MEMBER**

**Sd/-  
(O.P. KANT)  
ACCOUNTANT MEMBER**

Dated: 29<sup>th</sup> June, 2021.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi